Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer



For election in Bihar L.A (Name of the House)

From 183, Kumharar Constituency (Name of the Constituency)

Arun Kumar Sinha Son of Late Mahendra Kumar Sinha

Aged 61 Years, resident of 101, Ram Vilash Enclave, Prithwy Raj path (Iohanipur) Patna a Condidate of Legislative Assembly Election, do hereby solemnly affirm and state on

as under:-

(Strick out Whichever is not applicable)

(1) I am a candidate set up by B.J.P.(name of the political party)/ am contesting as an Independent condidate.

(2) Detils of PAN and status of filing of Income tax return:

SI. No	Name	Control of the Contro	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
	1 Self	BBVPS4394E	2012-13	543310.00
	2 Spouse	ACIPC2796D	2012-13	301564.00

(3) The following case(s) is/are pending against me in which cognizance has been taken by the the court:-

Sl. No.	Offence	Description
(a)	The details of where the court has taken cognizance, Section of the Act and description of offence for which conizance taken:	, NA
(b)	Name of the court, Case No. and Date of order taking cognizance:	
(C)	Details of Appeal (s) / Application (5) for revision (if any) filed against the above order (s):	

(4). Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of case ,Section of the Act and description of the offence for which convincted:	NA
(b)	Name of the Court(s) , case No. and date (s) of order(s) :	
(c)	Punishment impose:	

That I give herein below the details of the assets (movable and immovable etc.) of my self, my spouse and all dependents;

A.Details of movable assets:

(5).

- 1.Assets in joint name indicating the extent of joint ownership will also have to be given.
- 2.In case of deposite investment ,the details including serial Number, Amount, date of deposite, the scheme name of Bank /institution and Branch to be given.
- 3. Value of bond /Share/debentures as per the current Market Value in Stock exchange in respect of listed company and as per book in case of non-listed compnies should be given.
- 4. Dependent ,here means a person ,substantially dependent on the income of the candidate.
- 5. Detail including amount is to be given separately in respect of each investment.

S. No.	Description	self	Spouse(Smt. Rekha chattergi(sinha)	Dependent-1
(i)	Cash in hand	Rs.49120	Rs.48129	



		SBI-SB-464579	BOM(Joint)-001411 Rs.23997.79 SBI-	
ii)	Details of Deposits in bank account (FDRs Term Deposits and all other types of deposits including Saving account) Deposits with Finincial institution, Non Banking Finincial companies and Cooperative Sociaty and the amount In each such Deposite	Rs.703435.56 PNB-SB-149588 Rs. 22467.00 SBI- SB-008278 Rs.54475.00 SBI- SB-724433 Rs.6715.00	SB-243341 Rs.270872.23	
iii)	Details of investment in Bonds , Debenture/share and unit in Compinies /Mitual Fund and and other and the amount	- 1 W		
(iv)	Details of investment in NSS, postalSaving, insurance policies and investment in any Finincial instrument in postoffice or insurance company and the amount		Smt. Rekha Chatterji- Policy No. 515599505 LIC Rs.66000.00	
(v)	Personal loans /advance given to any parson or entity inculding Firm, Company Trust etc. and other receivables from debtor and the amount.			
(vi)	Moter Vecicles/Aircrafts/Yachts/Ship (Detail of Make ,registration No. etc. year of purchase and amount)	SCORPIO- BR- 1BB-0009 Model- Rs.684760.00		
(vii)	jewelry, builion and valuable thing (give details of weigth and value)		About - 120 Gram gold Rs.360000.00 Silver Rs.25000.00	
(viii)	Any other assets such as value of Claim/intrest.			
(ix)	Gross Total value	1520972.56	745870.020	

B. Details of immovable assets :

(Note: 1. Properties in joint ownership indicating the extent the extent of joint ownership will also have to be indicated.

2. Each land or building or apartment should be mentioned separately in this format.

S.No.	Description	Self	Spouse	Dependent-1
(i)	Agricultural Land Location(s) Survey number(s)			
	Area(Total measurment in acres)			
	Whether inherited property (Yes or NO)	9		
	Date of purchase in case of self acquired property			
	Cost of Land (in case of Puraches) at the time of Purchase			
	Any investment on the land by way of development ,construction etc.			
	Approximate Current market value			

8	Non agriculture land	Sri Nagar, Siwan,	
	Location(s)	Bihar. (Khata	
		No-333 Plot No-	
	Survey number (s)	NOTES THE RESERVE OF	
		1217) (Kahta No-	
		1947 Plot No-	
		1310 Khata No-	
		1944 Plot No-	
		1309 Khata No-	
		1945 Plot No-	
		1308 Khata No-	
		1949 Plot No-	
		1306 Khata No-	-
		1948 Plot No	
		1307) (Khata No-	
		1948 Plot No-	
		1307 Khata No-	
		77-23-2-23-23-23-23-23-23-23-23-23-23-23-2	
		1949 Plot No-	
		1306)	-
	Area(total measurment in sq.ft.)	(4 K-11 Dhur)	
	The state of the s	(2 K-16.5 Dhur)	
	12 17 17 17 17 17 17 17 17 17 17 17 17 17	(2 K - 4 Dhur-	
		16.5 Dhurki)	
	Whether inherited property (yesor NO)	Yes	
	Date of purchase In case of self acquired		-
		09.07.12	
	property.	W2/W1.186	
	Cost of land (in case of purchase)at the		
	time of purchase.	1700000.00	
	Any investment on the land by way of		
	development construction etc.		
	Approximate Current Market Value.	Rs. 2388750 @	
		5.25 lacs per	
		katha of 4 K - 11	
		Dhur	
		Rs.2401250@	
	and the second second	8.5 lacs per	
	- 1 To - 1 Barry 1971	katha of 2 K-16.5	
		Dhur and	
		building	
		Rs.225000	
		The state of the s	
		Rs.1905063@	
		8.5lacs per katha	
		of 2K-4Dhur-	
		16.50 Dhurki.	
_			
(iii)	Commercial Building	Fatuah Industrial	
	(including apartment)	Area	
	Location(s)	APPLIES.	
	Survey Number(s)		
	Built up Area(Total	12000 56	
		12000 Sft.	
	measurment in sq. ft.)		
	2012-001 C C 2012-001-001-001-001-001-001-001-001-001	Leased for 99	
	Whethwr inherited property (yesor NO)	Years	
		In the Process of	
	Date of purchase In case of self acquired	Negociation with	
	property.	biyada	
		uiyaua	-
	Cost of land (in case of purchase)at the		
	time of purchase.		
	Any investment on the land by way of		

	Approximate Current Market Value.	N.A.		
	Residential Building (inculding apartment) Location(s) Survey Number	Rambagh Gorakhpur Municipal Servey No-124/154	Ramvilash Enclave , Lohanipur, Flat No- 101	
	Area (total measurment in sq.ft.)	2050 Sft	1088 sft	
	Built up area (total measurment in sq.ft.)	2050 sft	1088 sft	
	Whether Inheruted properity (yesorno)	Yes	No	
	Date of purchase in case of self acquired properity		2008	
	Cost of properity (in case of purchase) at the time of purchase.		Rs.817088.00	
	Any investmenton the land by way of development , consitution etc.			
	Approximate current market value.	Rs.1625000.00	Rs.3328000.00	
1	Other(such as interest in property)			
ri)	Total current market Value of (i)To(v) above	8545063.00	3328000.00	

(6). I give here below the details of liablities/dues to public Finincial institution and government:-

(Note: Plese give separate details of name of bank ,institution entity or individual and amount for each items.

S.NO	Description	self	Spouse	Dependent-1
(i)	Loan or dues to Bank/finincial Institution(s) Name of Bank or FI Outstanding			/
	Nature of loan Loan or dues to indivisuals / entity other then mentioned in (i)above. Name(s) Amount outstanding Nature of loan			
	Any other liability	-		
	Grand total of liablities	0.00	0.00	
(ii)	Government Dues : Dues to Department dealing with government accommodation		, 4	
	Dues to department dealing with supply of water		1	
	Dues to department dealing with supply of telephone/Mobile			
	Dues to department dealing with government transport(including aircraft and helicopters.			
	income tax dues		1	
	Welth tax Dues	/		
	Service tax dues			
	Municipal/property tax Dues	/		
	Sale tax Dues	/		
	Any other Dues			
	Grand total of all Government dues	100		

(7). Details of profession or occuption:

a. Self (N.A.)

b.Spouse (Teacher-Retired)

(8). My educational qualification is under:

(Give details of highest School/university education with fullform of the certificate/diploma/degree course) (Name of the school /college/University and the course was completed)

	Name of the candiate	ARUN	KUMAR SINHA	. m. I		
2	Full postal address	101 RAMV	ILAS ENCLAVE, PRITHVIRAJ P	471		
3	Number and Name of the constituency and State	183, KUMHRAR, BIHAR				
3	Name of the political party which set up the candiate (other wise write independent)	BHARTIYA JANTA PARTY				
4	(a)Number of case in which conviction order passed (other than those referred to in Form 26)	-11				
	(b) Total number of pending case whether the court(s) have taken cognizane		MA -			
5	Pan of	Year for which last income tax return filed	Total Income Shown			
	(a) candiate BBVPS4394E	2012-13	543310.00			
	(b)spouse ACIPC2796D	2012-13	301564.00			
	(c)Dependents					
6	Control of the contro					
	Description	self	Spouse	Dependent-		
	Movable Assets(Total value)	1520972.56	745870.020			
	Immovable					
	Assets	8545063.00	3328000:00			
	(i) Purchase price and development Cost of Immovable property (Total value)	Rs.1700000	Rs.817088.00			
	(ii)Approximate current Market price of assets (Total value)	8545063.00	3328000.00			
17	Liablities					
	(i) Govt. dues (Total)					
	(ii) Loan from bank ,Finincial institution and other (Total)		NA -			
8	Highest education qualification: 1.H.S. year 1970 from B S E B , F. N , S. Acader (2)B.A. from D.A.V college , siwan in the year (3) L L B from P.U. ,year -1982,Patna Low Col (Given details of school/University education school /college and the year in which the college.	r 1974. llege. on with full form of	the certificate /diploma /degree course)	(Name of the		

VERIFICATION

I the deponet aboved named do hereby verify and declare that the contents of this affidavit are correct to the best of my knowledge and belif, no part of it is false and nothing material has been concealed there from.

I further declare that : (a) there is no case of conviction or pending case against me; other than those msetioned in items 3 and 4 above

(b) My spouse or my dependent do not have any assets or liablities other than those mentioned in items 5 and 6.

Varified at Patna

this the 31st day of

January 2014

DEPONENT

31/1/14